

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

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Re: FUNCTIONING OF DISTRICT COURTS

Corrigendum to Circular No. 21 dated 28.05.2020

No. 285

Dated:- 29-05-2020

Hon'ble the Chief Justice has been pleased to approve that Para No. 6 of the Circular No. 21 dated 28-05-2020, issued by this office, be replaced with the following Para:

"6. It is further provided that in no case criminal cases involving accused in custody shall be adjourned, unless the Court finds the adjournment of the same is beyond following day to be necessary for special reasons to be recorded."

By Order.



(Jawad Ahmed)


Registrar General (Officiating)

No.: 286-97

Dated: 29/05/2020

Copy of the above forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Rules, High Court of J&K, Jammu;
5. Registrar Computers, High Court of J&K, Jammu;
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar;
.....for information.
7. All Principal District Judges of the Union Territories of Jammu & Kashmir and Ladakh with the request to circulate the same among the Judicial Officers under their jurisdiction.
8. Secretary, Jammu and Kashmir High Court Bar Association, Jammu/Srinagar for information.
9. Secretaries of all District Bar Associations of Union Territories of Jammu & Kashmir and Ladakh.
10. Director Information, Government of Union Territories of Jammu & Kashmir with request to give wide publicity to the Circular in print and electronic media.
11. Incharge NIC for uploading the same on the official website of High Court.


Registrar General (Officiating)